

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**Execution Application No. 04 of 2023 (SZ)
In
ORIGINAL APPLICATION NO. 187 OF 2021**

IN THE MATTER OF:

NAGENDRAKUMAR
S/o Sathyanarayan
Dharanikota Villiage,
Amaravathi Mandal,
Guntur District, Andhra Pradesh.

..... Applicant /Applicant

-Vs-

GOVERNMENT OF INDIA,
Rep. by its Secretary,
Ministry of Environment, Forest and Climate Change
And 19 others

..... Respondent/Respondents

**COUNTER FILED BY THE 4TH RESPONDENT
(SEIAA.A.P)**

Date-23-05-2023



MADHURI DONTI REDDY
ADVOCATE
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA
PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA
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COUNSEL FOR 4TH RESPONDENT

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**Execution Application No. 04 of 2023 (SZ)
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IN THE MATTER OF:

Nagendrakumar
S/o Sathyanarayan
Dharanikota Villiage,
Amaravathi Mandal,
Guntur District, Andhra Pradesh.

..... Applicant / Applicant

-Vs-

1. Government of India,
Rep. by its Secretary,
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And 19 others Respondent/Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 04.05.2023


**Member Secretary
SEIAA, AP**

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**Execution Application No. 04 of 2023 (SZ)
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IN THE MATTER OF:

Nagendrakumar

S/o Sathyanarayan
Dharanikota Villiage,
Amaravathi Mandal,
Guntur District, Andhra Pradesh.

Email: dandanagendra@gmail.com

Phone: 9949900000

..... Applicant / Applicant

-Vs-

1. Government of India,
Rep. by its Secretary,
Ministry of Environment, Forest and Climate Change
central Secretariat
Indira Paryavaran Bhavan, Jorbagh Road
New Delhi – 110003.
Email: secy-moef@nic.in
Ph No. 011-24695132,
2. State of Andhra Pradesh,
Represented by its Secretary to Government,
Department of Mines and Geology
Sri Anjaneya Towers, D.No.7 – 104,
B-Block, 5th & 6th Floors
Vijayawada Ibrahimpatnam,
Andhra Pradesh - 521456.
Email: secy_mines@ap.gov.in, Ph: 0863 - 2442117
3. The Andhra Pradesh Mineral Development Corporation Ltd.,
D.No. 294/1D, 100 feet Tadigadapa to Enikepadu Road,
Kanuru, Vijayawada-521137
Krishna District, Andhra Pradesh.
Ph: 08662429999
4. State Level Environment Impact Assessment Authority
(SEIAA),
D.NO.33-26-14, D/2 Near Sunrise Hosipital
Pushpa Hotel Centre, Chalamavari Steet,
Kasturibaipet, Vijayawada – 520010,
Andhra Pradesh.
Ph: 040-23887718
5. The Director,
Department of Mines and Geology
Sri Anjaneya Towers, D.No.7 – 104,
B-Block, 5th & 6th Floors Vijayawada
Ibrahimpatnam,
Andhra Pradesh – 521456.
Email: directormines@yahoo.co.in.Ph: 0866-2882170


**Member Secretary
SEIAA, AP**

6. The Deputy Director
Department of Mines and Geology, Srikakulam
Plot No.6, 1st Floor, Vysya Bank Colony,
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7. The Deputy Director
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8. The Deputy Director
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D.No.2-2/4D/15, M.I.G-108,
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Visakhapatnam-17,
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Ph: 9100688813
9. The Deputy Director
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Vishwa House, Palam Raj Nagar,
Road No. 2, Kakinada-533001,
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Email: ddmgkkd@yahoo.com
Ph: 9100688814
10. The Deputy Director
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R.R.Peta, Eluru, West Godavari District,
Andhra Pradesh – 534002.
Email: ddmgelt@gmail.com
Ph: 9100688827
11. The Deputy Director
Department of Mine and Geology, Krishna
D.No.54-18-67/1B, LIC Colony,
Vijayawada, Krishna District,
Andhra Pradesh – 520008.
Email: ddmgkrishna@gmail.com
Ph: 9100688838
12. The Deputy Director
Department of Mine and Geology, Guntur,
D.No. 17-14-830, 3/5, Vidya Nagar,
Guntur – 522007, Guntur District,
Andhra Pradesh.
Email: ddmgguntur@gmail.com, Ph: 9100688815

13. The Deputy Director
Department of Mine and Geology, Prakasam,
Block No. 58 & 59, RIMS,
Government Officers Complex,
Poo. Collectorate, Ongole,
Prakasam District, Andhra Pradesh – 523001.
Email: ddmgogl@gmail.com, Ph: 9100688836
14. The Deputy Director
Department of Mine and Geology, Nellore,
Lakshmi Villa, D.No. 11/28, Talpagiri Colony,
Buja Buja Nellore, Nellore Rural Mandal,
Nellore – 524004, Andhra Pradesh.
Email: ddmgnellore@gmail.com,
Ph: 9100688836
15. The Deputy Director
Department of Mine and Geology, Chittoor,
D.No.2-55/2, Officers Line, Guru Nagar Colony,
Near Municipal Office, Chittoor-517001,
Andhra Pradesh.
Email: ddminesctr@gmail.com, Ph: 9100688841
16. The Deputy Director
Department of Mine and Geology, Kadapa,
G-3, New Collectorate Complex,
Kadapa-516004, YSR District,
Andhra Pradesh.
Email: ddmineskdp2@gmail.com,
Ph: 9100688817
17. The Deputy Director
Department of Mine and Geology, Chittoor,
D.No. 6/3/116, 1st Floor,
Opp. Comfort Apartment, Ram Nagar,
Anantapuramu - 515002, Andhra Pradesh.
Email: ddmgatp@gmail.com, Ph: 9440817899
18. The Deputy Director
Department of Mine and Geology, Kurnool,
45/86- 6, Upstairs, Narassimhareddy Nagar,
Kurnool – 518004, Andhra Pradesh.
Email: deputydirectorkurnool@gmail.com,
Ph: 9100688816
19. Jaiprakash Power Ventures Limited,
Registered Office at
Complex of Jaypee Nigrie Super Thermal Power Plant,
Tehsil Sarai, Nigrie, Singrauli,
Madhya Pradesh – 486669.
Email: jpv;.investor@jalindia.co.in
Ph: 7801286021-39
20. Jaiprakash Power Ventures Limited,
Corporate Office at
'JA House' 63 Basant Lok,
Vasant Vihar, New Delhi – 110057.
Email: sectl.dept@jalindia.co.in
Ph: 01149828500

... Respondents / Respondents

COUNTER AFFIDAVIT FILED BY THE 4th RESPONDENT

I, Dr. P.V.Chalapathi Rao, son of Pasala Lakshmaiah, aged 54 years, Member Secretary, AP State Environment Impact Assessment Authority, Vijayawada do hereby solemnly and sincerely affirm and state as follows:

- 1) I am the deponent herein and as such, I am well acquainted with the facts of the case.
- 2) This respondent denies each and averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
- 3) With regard to the averments made in paragraph 1 of the affidavit is not related to this respondent and hence there are no remarks.
- 4) With regard to the averments made in paragraph 2 of the affidavit is denied as false. It is submitted that the SEIAA.A.P has complied the directions issued by this Hon'ble Tribunal vide judgment dated 23.03.2023. It is submitted that the SEIAA A.P has issued directions on 24.04.2023 to the Respondent M/s.Jaiprakash Power venture Limited, Andhra Pradesh and the Director of Mines & Geology, Ibrahimpatnam, Vijayawada, Krishna District for immediate stoppage of semi-mechanized mining activity. **(Annexure-1)**
- 5) With regard to the averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the mine operators shall have to file once a 6 month compliance report on conditions of EC directly in the PARIVESH portal as per O.M. dt. 14.06.2022, **(Annexure-2)** but not the SEIAA. The SEIAA requested the APPCB on 14.10.2022, reminder on


 Member Secretary
 SEIAA, AP

21.11.2022 and on 06.04.2023 (**Annexure-3**) to ensure the submission of 6 monthly compliance reports of the industries / mines in the PARIVESH portal for which ECs were issued as the APPCB is the monitoring agency to SEIAA as per the G.O Ms. No. 120, dated 01.11.2018 issued by Environment, Forest, Science & Technology Dept., Govt. of A. P.

- 6) It is submitted that the SEIAA has issued Environmental Clearances to sand reaches duly following the "Sustainable Sand Mining Management Guidelines 2016" and 'Enforcement and Monitoring Guidelines for Sand Mining' (EMGSM) in January, 2020 issued by the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- 7) With regard to the averments made in paragraphs 4,5 & 6 of the affidavit is not related to this respondent and hence there are no remarks.
- 8) With regard to the averments made in paragraph 7 of the affidavit is denied as false. It is submitted that the SEIAA, Andhra Pradesh is issuing Environmental Clearances for the Sand Reaches as per cluster Notification vide S.O No. 2269(E), dated 01.07.2016. (**Annexure-4**)
- 9) With regard to the averments made in paragraph 8 of the affidavit is denied as false. It is submitted that the SEIAA has issued Environmental Clearances for the Sand Reaches less than 5 Ha area, which falls under B2 category as per S.O No. 3977(E), dated 14.08.2018. (**Annexure-5**) The Sand Reaches / mines with less than 25 Ha is categorized as B2 as per EIA Notification, 2006 and its amendments there off. The EIA studies is not required for processing of B2 category applications.


Member Secretary
SEIAA, AP

As per the MoEF & CC, Office Memorandum on 12.12.2018.

(Annexure-6)

“(i) Providing for EIA, EMP and therefore, Public consultation for all areas from 5 to 25 Ha falling member category B-2 at par with category B-1 by SEAC/SEIAA as well as for cluster situation wherever it is not provided.”

“(iii) If a cluster or an individual lease size exceeds 5Ha the EIA/EMP be made applicable in the process of grant of prior Environmental Clearance”

10) It is submitted that the categorization of Sand Reaches with more than 25 Ha area is categorized as B1 category requiring EIA, Public consultation and other required processes if any.

11) It is submitted that the Sustainable Sand Mining Management Guidelines, 2016, enunciates that depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method. Hence, the ECs were granted as per Sustainable Sand Mining Management Guidelines, 2016.

12) With regard to the averments made in paragraph 9 of the affidavit is denied as false. It is submitted that the SEIAA has issued Environmental Clearances for the Sand Reaches less than 5 Ha area, which falls under B2 category as per S.O No.3977 (E), dated 14.08.2018. The Sand Reaches / mines with less than 25 Ha is categorized as B2 as per EIA Notification, 2006 and its amendments there off. The EIA studies is not required for processing of B2 category applications.


Member Secretary
SEIAA, AP

- 13) It is submitted that the categorization of Sand Reaches with more than 25 Ha area is categorized as B1 category requiring EIA, Public consultation and other required processes if any.
- 14) It is submitted that the Sustainable Sand Mining Management Guidelines, 2016, enunciates that depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method. Hence, the ECs were granted as per Sustainable Sand Mining Management Guidelines, 2016.
- 15) It is submitted that, in compliance with Hon'ble NGT order dated 23.03.2023 the SEIAA, A.P issued directions on 24.04.2023 for stopping of semi-mechanized mining activity.
- 16) It is submitted that in compliance with Hon'ble NGT order dated 23.03.2023 the SEIAA has issued directions on 24.04.2023 to the Respondent (Applicant) M/s.Jaiprakash Power venture Limited, Andhra Pradesh and the Director of Mines & Geology, Ibrahimpatnam, Vijayawada, Krishna District for immediate stoppage of semi-mechanized mining activity.
- 17) It is submitted that the sand mining applications were received for extent of less than 5 Ha and the SEIAA has issued ECs for Sand Mining Reaches duly following the prescribed procedures for all sand reaches under B2 category (less than 5. Ha)
- 18) It is submitted that, the process for verification of all the Environmental Clearances granted for semi-mechanized sand mining under "B2" category have been initiated.

- 19) With regard to the averments made in paragraph 10 of the affidavit is denied as false. It is submitted that the compliance with Hon'ble NGT order dated 23.03.2023 the SEIAA has issued directions on 24.04.2023 to the Respondent (Applicant) M/s.Jaiprakash Power venture Limited, Andhra Pradesh and the Director of Mines & Geology, Ibrahimpatnam, Vijayawada, Krishna District for immediate stoppage of semi-mechanized mining activity.
- 20) With regard to the averments made in paragraph 11 of the affidavit is denied as false. It is submitted that the sand mining applications were received for extent of less than 5 Ha and the SEIAA has issued ECs for Sand Mining Reaches duly following the prescribed procedures for all sand reaches under B2 category (less than 5Ha).
- 21) With regard to the averments made in paragraphs 12 & 13 of the affidavit is not related to this respondent and hence there are no remarks.
- 22) With regard to the averments made in paragraph 14 of the affidavit is denied as false. It is submitted that In compliance with Hon'ble NGT order dated 23.03.2023 the SEIAA has issued directions on 24.04.2023 to the Respondent (Applicant) M/s.Jaiprakash Power venture Limited, Andhra Pradesh and the Director of Mines & Geology, Ibrahimpatnam, Vijayawada, Krishna District for immediate stoppage of semi-mechanized mining activity.
- 23) With regard to the averments made in paragraph 15 of the affidavit is not related to this respondent and hence there are no remarks.
- 24) With regard to the averments made in paragraph 16 of the affidavit is denied as false. It is submitted that in

compliance with Hon'ble NGT order dated 23.03.2023 the SEIAA has issued directions on 24.04.2023 to the Respondent M/s.Jaiprakash Power venture Limited, Andhra Pradesh and the Director of Mines & Geology, Ibrahimpatnam, Vijayawada, Krishna District for immediate stoppage of semi-mechanized mining activity

- 25) With regard to the averments made in paragraphs E & G & T of the Grounds is denied as false. It is submitted that In compliance with Hon'ble NGT order dated 23.03.2023 the SEIAA has issued directions on 24.04.2023 to the Respondent M/s.Jaiprakash Power venture Limited, Andhra Pradesh and the Director of Mines & Geology, Ibrahimpatnam, Vijayawada, Krishna District for immediate stoppage of semi-mechanized mining activity.
- 26) With regard to the averments made in paragraph of the other grounds is not related to this respondent and hence there are no remarks.
- 27) It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above the Execution Application No. 04 of 2023 (SZ) In ORIGINAL APPLICATION NO. 187 OF 2021 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada
Andhra Pradesh on
this the 4th day of May 2023
and signed his name in my presence

BEFORE ME

Madhava Nitish Reddy

Advocate

VERIFICATION

I, Dr. P.V.Chalapathi Rao S/o Pasala Lakshmaiah, Aged about 54 years, Member Secretary, AP State Environment Impact Assessment Authority, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 4th day of May 2023 at Vijayawada

DEPONENT

Member Secretary
SEIAA, AP

File No.APPCB-11033/149/2023-TEC-EC-APPCB

o/e

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUEOrder No. SEIAA/AP/MIN/Sand/Directions issued/2021-24/04/2023

Sub: SEIAA, A.P. – 110 Nos of EC orders issued to Sand Reaches in the State of Andhra Pradesh – Directions - Issued - Reg.

Ref: Hon'ble NGT order in O.A.Nos.152/2021 & 53/2022 and 187/2021.

**

1. The SEIAA, AP had issued Environmental Clearances to the Sand reaches – (110 Nos), the project proponent being M/s. Jai Prakash Power Ventures Limited / Director of Mines & Geology, Ibrahimpatnam, Vijayawada, Krishna District in the State of Andhra Pradesh for a period of 1 year stipulating the following condition:

A. Specific Condition:

" The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken".

2. In the reference cited above, the Hon'ble NGT had issued the following directions to the SEIAA, A.P in O.A.Nos.152/2021 & 53/2022 and 187/2021.
 - a. The amendments granted to the Environmental Clearance and Sl. No. 1 to 10, table-1 permitting Semi-mechanized mining under B2 category and all Environmental Clearances under B2 category permitting Semi-mechanized sand mining i.e. Sl. No. 11 to 18 are declared to be illegal and set aside as they are violating of guidelines issued for B2 category and are also in violation of sustainable sand mining management guidelines 2016.
 - b. The operation should be stopped forthwith and project proponent may be directed by SEIAA to obtain afresh Environmental Clearance before proceeding further.
 - c. SEIAA, Andhra Pradesh is directed to verify all the Environmental Clearances granted for sand mining under „B2“ Category if permission has been granted for semi[1]mechanized or mechanized mining and re-examine the proposal either under „B2“ category (manual mining) or „B1“ Category (if semi-mechanized or mechanized mining is sought) following the prescribed procedures.
3. The issue was examined by the SEIAA, A.P and decided to issue the following directions to the project proponent in compliance with Hon'ble NGT order:
The proponent is directed to stop all Semi-mechanized sand mining operations

25/04/2023
DESPATCHED

File No.APPCB-11033/149/2023-TEC-EC-APPCB

immediately till obtain fresh EC before proceeding further.

In view of the above, the SEIAA hereby issues the following direction in compliance with Hon'ble NGT order in O.A.Nos.152/2021 & 53/2022 and 187/2021: "The proponent is directed to stop all Semi-mechanized sand mining (Listed in Annexure) operations immediately as per Hon'ble NGT directions cited above".

Further this direction is also applicable to all Sand mining activities for which ECs issued under Semi-mechanized mining even if it is not listed in the above Annexure.

No mining / construction / expansion or development work shall be carried out without obtaining Environmental Clearance as per the provisions laid under E(P) Act, 1986 and EIA notification 2006 dt.14.09.2006 and its amendments thereof failing which you are liable for penal action under section 15 of E(P) Act, 1986.

**MEMBER SECRETARY,
SEIAA, A.P.**

Special Secretary To Govt
**MEMBER, CHAIRMAN,
SEIAA, A.P. SEIAA, A.P.**

To

1. M/s Jaiprakash Power Ventures Limited,
2nd Floor 40-14-7, Chandra Moulipuram, Benz circle, Vijayawada, Krishna District,
Andhra Pradesh-520010
2. The Director of Mines & Geology, Ibrahimpatnam, Vijayawada, Krishna District

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for necessary action.
3. The Regional Officer, MoEF&CC, GoI, Vijayawada for necessary action.

Signed by Dr P V
Chalpathi Rao
Date: 24-04-2023 21:34:21
Reason: Approved

List of issued EC Sand Mines			
Sno.	Proposal No.	Project Name	Date of issued
1	SIA/AP/MIN/265780/2022	Gaddamvaripalli River Sand Reach	18-Apr-22
2	SIA/AP/MIN/265825/2022	Somavaram River Sand reach	18-Apr-22
3	SIA/AP/MIN/265837/2022	Veeraballi River Sand reach	18-Apr-22
4	SIA/AP/MIN/265844/2022	Yerrabommanapalli River Sand reach	18-Apr-22
5	SIA/AP/MIN/263320/2022	S.S.B. PETA -4 ORDINARY SAND REACH	21-Apr-22
6	SIA/AP/MIN/263407/2022	NANDANAM-3 ORDINARY SAND REACH	21-Apr-22
7	SIA/AP/MIN/263442/2022	NANDANAM-5 ORDINARY SAND REACH	21-Apr-22
8	SIA/AP/MIN/263515/2022	SANAMBATLA SAND REACH	21-Apr-22
9	SIA/AP/MIN/265411/2022	ANAGALLU1 SAND REACH	21-Apr-22
10	SIA/AP/MIN/266255/2022	S.S.B.Peta 3 Sand Reach	21-Apr-22
11	SIA/AP/MIN/263420/2022	NANDANAM-4 ORDINARY SAND REACH	3-May-22
12	SIA/AP/MIN/263448/2022	B.K.BEDU-1 SAND REACH	3-May-22
13	SIA/AP/MIN/263455/2022	MUSALIPEDU-1 SAND REACH	3-May-22
14	SIA/AP/MIN/263464/2022	PENUMALLAM-1 SAND REACH	3-May-22
15	SIA/AP/MIN/263468/2022	VIRUPAKSHAPURAM SAND REACH	3-May-22
16	SIA/AP/MIN/263508/2022	RAMALINGAPURAM SAND REACH	3-May-22
17	SIA/AP/MIN/263518/2022	VAVILTHOTA SAND REACH	3-May-22
18	SIA/AP/MIN/266063/2022	Muthukuru 1 Sand Reach	3-May-22
19	SIA/AP/MIN/244063/2021	Ganiathkur-3 Sand reach	22-Jun-22
20	SIA/AP/MIN/263510/2022	RAMIREDDYPALLI SAND REACH	22-Jun-22
21	SIA/AP/MIN/263522/2022	KOTRAKONA-1 & NANDANOR SAND REACH	22-Jun-22
22	SIA/AP/MIN/267329/2022	Vykuntapuram 4 Sand Reach	24-Jun-22
23	SIA/AP/MIN/267355/2022	Potharlanka 4 Sand Reach	24-Jun-22
24	SIA/AP/MIN/267373/2022	Annavaram 3 Sand Reach	24-Jun-22
25	SIA/AP/MIN/267387/2022	Bommuvanipalem 12 Sand Reach	24-Jun-22
26	SIA/AP/MIN/267393/2022	Bommuvanipalem 14 Sand Reach	24-Jun-22
27	SIA/AP/MIN/267427/2022	Bommivanipalem 15 Sand Reach	24-Jun-22
28	SIA/AP/MIN/267436/2022	Vallabhapuram 4 Sand Reach	24-Jun-22

29	SIA/AP/MIN/267451/2022	Veerlapalem 2 Sand Reach	24-Jun-22
30	SIA/AP/MIN/266667/2022	Pondugala Sand Reach	24-Jun-22
31	SIA/AP/MIN/267470/2022	Ambadipudi 6 Sand Reach	24-Jun-22
32	SIA/AP/MIN/267479/2022	Ambadipudi 7 Sand Reach	24-Jun-22
33	SIA/AP/MIN/267531/2022	Ambadipudi 8 Sand Reach	24-Jun-22
34	SIA/AP/MIN/267548/2022	Konuru 8 Sand Reach	24-Jun-22
35	SIA/AP/MIN/267554/2022	Konuru 9 Sand Reach	24-Jun-22
36	SIA/AP/MIN/271929/2022	Bommuvanipalem 13 Sand Reach	24-Jun-22
37	SIA/AP/MIN/271970/2022	Amaravathi 6 Sand Reach	24-Jun-22
38	SIA/AP/MIN/271980/2022	Vykuntapuram 3 Sand Reach	24-Jun-22
39	SIA/AP/MIN/265783/2022	Matli River Sand Reach	2-Aug-22
40	SIA/AP/MIN/279974/2022	CHENNAMUKKAPALLI RIVER SAND REACH	2-Aug-22
41	SIA/AP/MIN/280085/2022	KOTHAGANGIREDDYPALLY RIVER SAND REACH	2-Aug-22
42	SIA/AP/MIN/280182/2022	JAMMALAMADUGU RIVER SAND REACH	2-Aug-22
43	SIA/AP/MIN/279879/2022	JYOTHI RIVER SAND REACH III	4-Aug-22
44	SIA/AP/MIN/404891/2022	Mukkamala-1 Sand Reach	8-Dec-22
45	SIA/AP/MIN/288323/2022	Tatapudi/2022-4 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	16-Dec-22
46	SIA/AP/MIN/288337/2022	Kapileswarapuram/2022-6 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	16-Dec-22
47	SIA/AP/MIN/288378/2022	Kapileswarapuram/2022-7 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	16-Dec-22
48	SIA/AP/MIN/405258/2022	Vegeswarapuram Sand reach 3.00 Ha.,	28-Dec-22
49	SIA/AP/MIN/405271/2022	Vegeswarapuram Sand Reach 4.98 Ha.,	28-Dec-22
50	SIA/AP/MIN/408376/2022	Proposed Ordinary Sand Mine in Junjurampalli SandReach-III of Hagari River by M/s. Jai Prakash Power Ventures Limited	13-Jan-23
51	SIA/AP/MIN/408396/2022	Proposed Ordinary Sand Mine in Peddapappuru SandReach of Penna River by M/s. Jai Prakash Power Ventures Limited	13-Jan-23
52	SIA/AP/MIN/408606/2022	Marali River Sand reache-I	13-Jan-23
53	SIA/AP/MIN/408829/2022	ILLURU RIVER SAND REACH	13-Jan-23
54	SIA/AP/MIN/408890/2022	Gudikambali River sand Reach - I	13-Jan-23
55	SIA/AP/MIN/408791/2022	GOVALANKA/2022-1 SAND REACH	13-Jan-23
56	SIA/AP/MIN/408826/2022	Pillanka/2022-3 Sand Reach	18-Jan-23

57	SIA/AP/MIN/408995/2022	Nagaladinne River Sand reach	18-Jan-23
58	SIA/AP/MIN/408927/2022	Gudikambali River sand Reach - III	18-Jan-23
59	SIA/AP/MIN/408973/2022	Marali sand Reach-II	18-Jan-23
60	SIA/AP/MIN/408912/2022	ALAMURU/2022-10 SAND REACH	18-Jan-23
61	SIA/AP/MIN/408892/2022	Pillanka/2022-2 Sand Reach	18-Jan-23
62	SIA/AP/MIN/408956/2022	Sompalli/2022-12 Sand Reach	18-Jan-23
63	SIA/AP/MIN/409563/2022	Proposed Ordinary Sand Mine in Veparalla Sand Reach-III of Hagari River by M/s. Jai Prakash Power Ventures Limited	18-Jan-23
64	SIA/AP/MIN/409567/2022	Proposed Ordinary Sand Mine in Nitturu Sand Reach of Chitravathi River by M/s. Jai Prakash Power Ventures Limited	18-Jan-23
65	SIA/AP/MIN/408665/2022	GUDIKAMBALI RIVER SAND REACH - II	22-Feb-23
66	SIA/AP/MIN/412983/2023	Kasarabada - 1 Sand Reach	22-Feb-23
67	SIA/AP/MIN/413011/2023	Kasarabada - 2 Sand Reach	22-Feb-23
68	SIA/AP/MIN/412798/2023	Pendyala - 2 sand Reach	22-Feb-23
69	SIA/AP/MIN/413083/2023	PENUGANCHIPROLU -1 SAND REACH	22-Feb-23
70	SIA/AP/MIN/413077/2023	Penuganchiprolu - 2 Sand Reach	22-Feb-23
71	SIA/AP/MIN/412915/2023	Pokkunuru - 1 Sand Reach	22-Feb-23
72	SIA/AP/MIN/412929/2023	Pokkunuru - 2 Sand Reach	22-Feb-23
73	SIA/AP/MIN/412936/2023	Pokkunuru - 3 Sand Reach	22-Feb-23
74	SIA/AP/MIN/412823/2023	Vemullapalli - 1 Sand Reach	22-Feb-23
75	SIA/AP/MIN/412831/2023	Vemulapalli - 2 Sand Reach	22-Feb-23
76	SIA/AP/MIN/413033/2023	Venganayakunipalem -1 Sand Reach	22-Feb-23
77	SIA/AP/MIN/412790/2023	Allurupadu - 1 Sand Reach	22-Feb-23
78	SIA/AP/MIN/412793/2023	Chevitikallu - 1 Sand Reach	22-Feb-23
79	SIA/AP/MIN/413027/2023	Eturu -1 Sand Reach	22-Feb-23
80	SIA/AP/MIN/412844/2023	Ganiathkuru - 1 Sand Reach	22-Feb-23
81	SIA/AP/MIN/412853/2023	Ganiathkuru - 2 Sand Reach	22-Feb-23
82	SIA/AP/MIN/412876/2023	Ganiathkuru -3 Sand Reach	22-Feb-23
83	SIA/AP/MIN/412775/2023	INDUGUPALLI 1 SAND REACH	22-Feb-23
84	SIA/AP/MIN/412780/2023	Kanniveedu - 1 Sand Reach	22-Feb-23

85	SIA/AP/MIN/412794/2023	Kunikinapadu - 1 Sand Reach	22-Feb-23
86	SIA/AP/MIN/412912/2023	Malkapuram - 1 Sand Reach	22-Feb-23
87	SIA/AP/MIN/412797/2023	Pendyala - 1 Sand Reach	22-Feb-23
88	SIA/AP/MIN/413062/2023	Senagapadu -1 Sand Reach	22-Feb-23
89	SIA/AP/MIN/413049/2023	Senagapadu - 2 Sand Reach	22-Feb-23
90	SIA/AP/MIN/412963/2023	Ustepalli - 1 Sand Reach	22-Feb-23
91	SIA/AP/MIN/414043/2023	VIRUVURU - III SAND REACH	22-Feb-23
92	SIA/AP/MIN/409060/2022	IBRAHIMPETA-GANAPAVARAM SAND REACH	27-Feb-23
93	SIA/AP/MIN/416331/2023	Amballavalasa Sand Reach	27-Feb-23
94	SIA/AP/MIN/416412/2023	Dompaka Sand Reach (4.20 Ha.,)	27-Feb-23
95	SIA/AP/MIN/416422/2023	Gopalapenta Sand Reach	27-Feb-23
96	SIA/AP/MIN/415061/2023	Y.V.PALEM/2022-13 SAND REACH	2-Mar-23
97	SIA/AP/MIN/415931/2023	B.N.R. PETA -II SAND REACH (NEEVA RIVER)	9-Mar-23
98	SIA/AP/MIN/415936/2023	KOTRAKONA-II SAND REACH IN (NEEVA RIVER)	9-Mar-23
99	SIA/AP/MIN/415938/2023	MUKKALATURU SAND REACH IN (NEEVA RIVER)	9-Mar-23
100	SIA/AP/MIN/415949/2023	MUKKARAVANIPALLI SAND REACH	9-Mar-23
101	SIA/AP/MIN/415954/2023	RAMAPURAM SAND REACH	9-Mar-23
102	SIA/AP/MIN/415972/2023	UTHARA BRAHMANAPALLI SAND REACH IN (BAHUDA RIVER)	9-Mar-23
103	SIA/AP/MIN/415978/2023	VAVILTHOTA-II SAND REACH	9-Mar-23
104	SIA/AP/MIN/416119/2023	Proposed Ordinary Sand Mine in Kodigenahalli Sand Reach of Penna River by M/s. Jai Prakash Power Ventures Limited	9-Mar-23
105	SIA/AP/MIN/416121/2023	Proposed Ordinary Sand Mine in Thumukunta Sand Reach of Penna River by M/s. Jai Prakash Power Ventures Limited	9-Mar-23
106	SIA/AP/MIN/416470/2023	Lukalam Sand Reach	9-Mar-23
107	SIA/AP/MIN/416503/2023	Purushothapuram-1 Sand Reach (4.82 Ha.,)	9-Mar-23
108	SIA/AP/MIN/416565/2023	Purushothapuram-2 Sand Reach (4.62 Ha.,)	9-Mar-23
109	SIA/AP/MIN/416593/2023	Muddadapeta Sand Reach	9-Mar-23
110	SIA/AP/MIN/416594/2023	Venkatapuram Sand Reach	9-Mar-23

F. No. IA3-22/1/2022-IA-III [E- 172624]
 Government of India
 Ministry of Environment, Forest and Climate Change
 (IA-III Section)

Indira Paryavaran Bhawan
 Jor Bagh Road, New Delhi-110 003
 Dated: 14th June, 2022

OFFICE MEMORANDUM

Subject: Submission of Six monthly compliance report through dedicated module in PARIVESH – reg.

Ministry in August 2018 launched PARIVESH (Pro-Active Responsive facilitation by Interactive and Virtuous Environmental Single-window Hub), a single window portal for the Environmental, Forests, Wildlife and Coastal Regulation Zone (CRZ) Clearances. The main objective of the PARIVESH was to enhance the efficiency, transparency, and accountability in Environmental, Forest, Wildlife and CRZ clearance processes.

2. It has been observed that Project Proponent are not adhering to the time line prescribed for submission of Six monthly compliance report on the environmental conditions stipulated in EC letter for prevention and conservation of an environment. Moreover, six monthly reports which are being submitted to the Regional Offices are in pdf and required considerable man-hours to evaluate it for further necessary action.

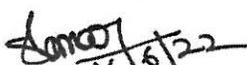
3. To overcome the aforementioned constraints and to make the compliance monitoring system more effective and robust, Ministry has developed a dedicated module in the PARIVESH for an online submission and generation of six monthly compliance reports, based on the EC conditions pre-filled by the Projects Proponents in pursuant to the Ministry's directions issued vide OM No. 4/1/2021-IA-III dated 04.08.2021.

4. In this context, **all the Project Proponents, henceforth, are directed to submit the six monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.**

5. In case, the project is not tagged in the respective login of the project proponent, initially, add the project and upload the EC conditions in pursuant to the Ministry's directions issued vide OM No. 4/1/2021-IA-III dated 04.08.2021.

6. Further, in case of any technical issue, users may register their complaint through "complaint" button on Parivesh. Users may also contact the NIC technical team in the Ministry at 011-24695407 or monitoring-ec@nic.in. Further, Project Proponent may also refer to the flow-chart or user manual (*annexure*), available on the PARIVESH portal, for uploading of EC conditions and submission of six monthly compliance reports.

7. This issues with the approval of the Competent Authority


 (Sharath Kumar Palleria)
 Scientist 'F'/Director

To

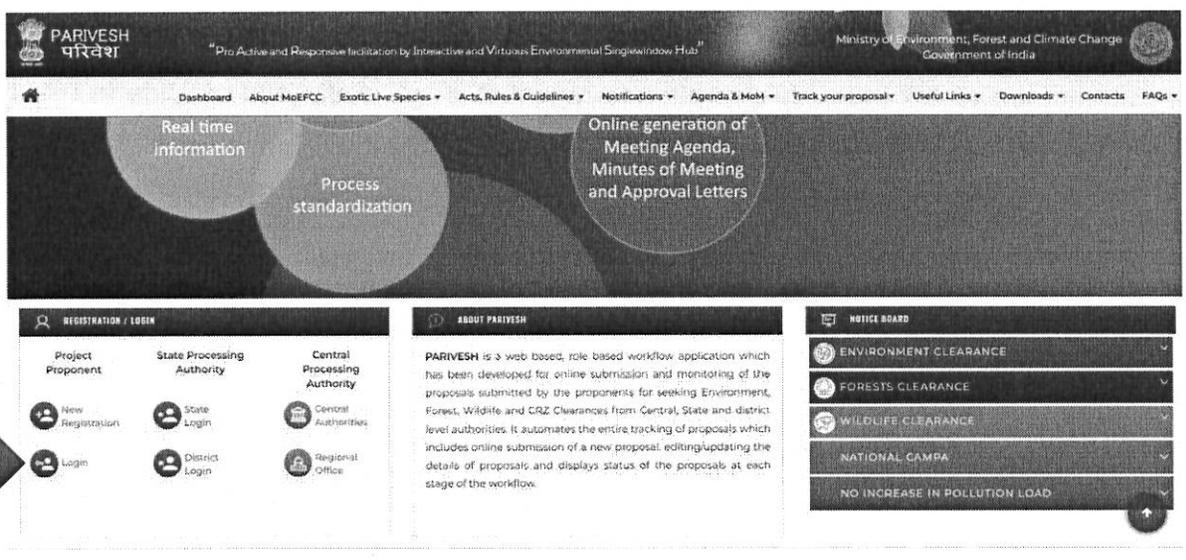
1. All the Project Proponents
2. The Chairman, Central Pollution Control Board
3. All ADGs of Integrated Regional Office; MoEF&CC
4. All Chairman and Member Secretaries of SEIAA/SEAC
5. Sr. Technical Director, NIC, MOEF&CC
6. Guard file / Website (PARIVESH)

Copy for information:

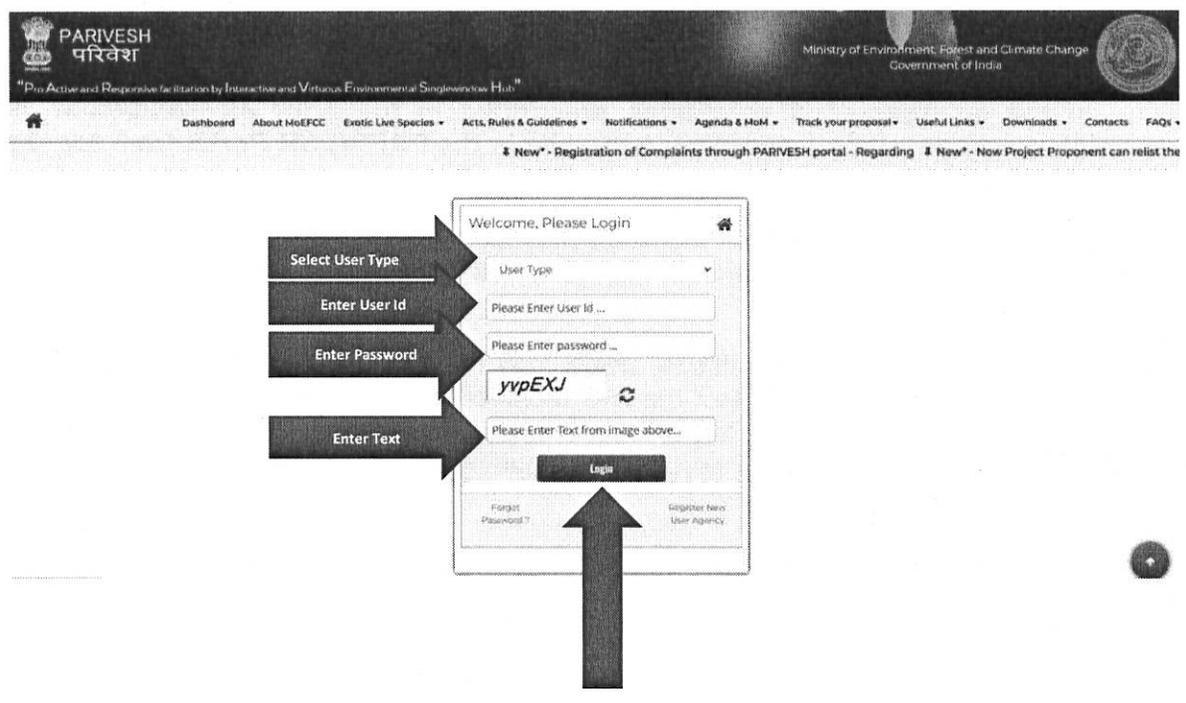
1. PPS to Secretary, EF&CC / PSO to AS(RA) / Sr. PPS to JS(SKB)
2. All Member Secretaries, IA Division / Addl. Director, IA-Monitoring

685365/2022/IA_III USER MANUAL FOR SUBMISSION OF SIX-MONTHLY COMPLIANCE REPORT

STEP 1. Click on Login

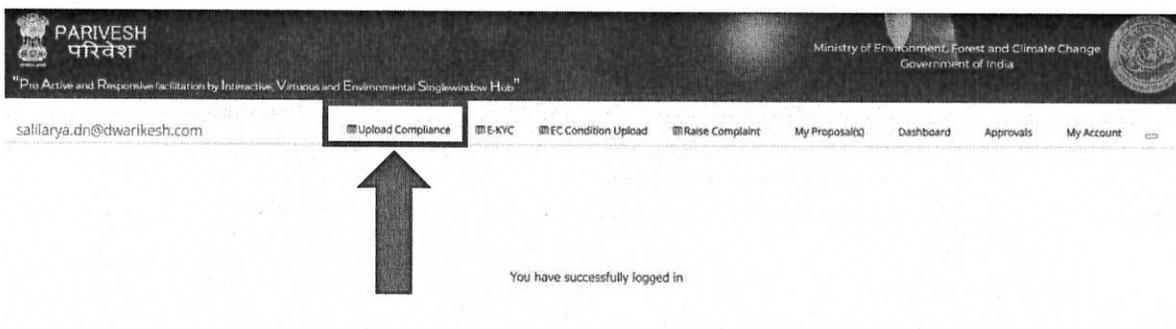


STEP 2. Login with user ID and Password

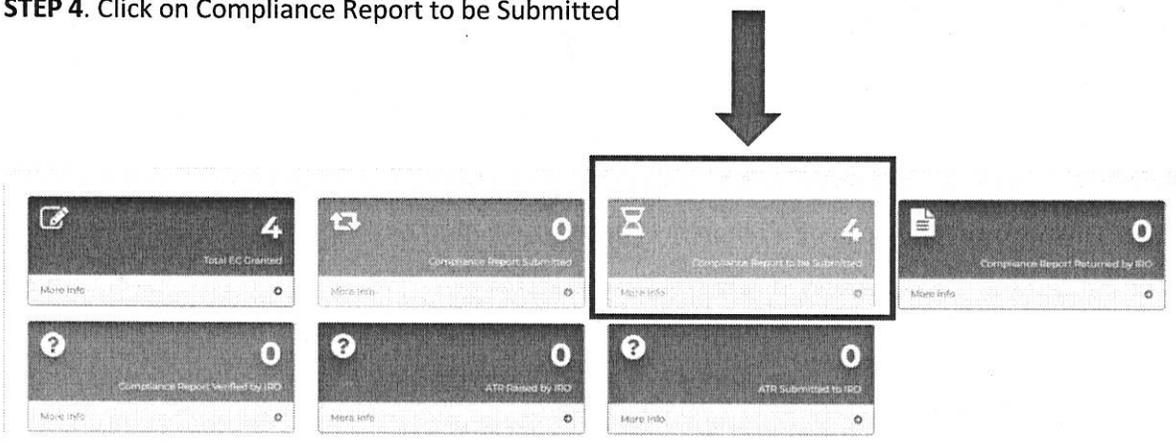


6853/J/2022/IA_III

STEP 3. Click on Upload Compliance



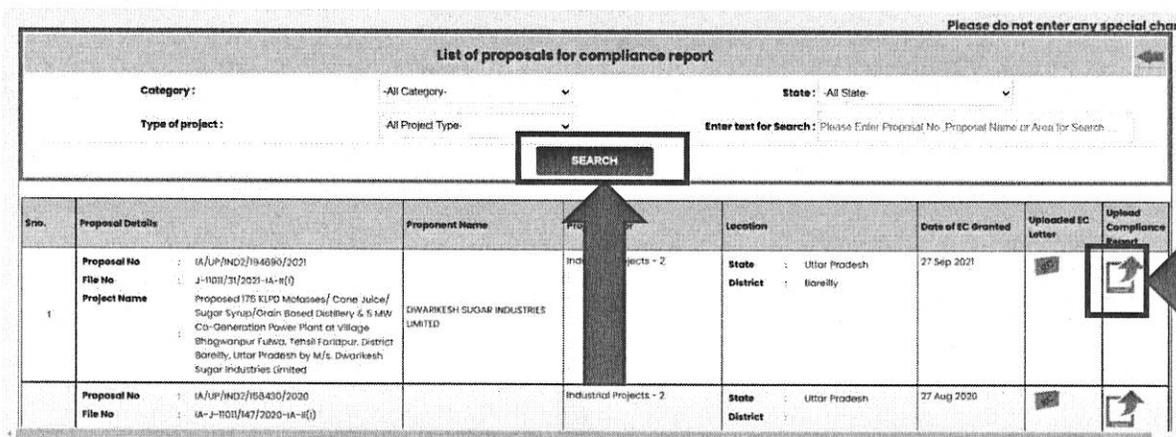
STEP 4. Click on Compliance Report to be Submitted



STEP 5. Upload Compliance Report

Here you can:

- Search proposal
- Click on Upload Compliance Report icon to upload compliance



685365/2022/IA_III

By clicking on Upload compliance report icon, a form will open as shown in figure below:

The screenshot shows a web interface for uploading a compliance report. At the top, there are navigation links: Home, Environment Clearance, Only CRZ Clearance, Forest Clearance, Wildlife Reference, and Upload Compliance Report. A warning message states: "Please do not enter any special character like < > ; ' / | ? * etc. in the form fields". The main form is titled "Form for Uploading Six Monthly Compliance Report".

Proposal Details :-

- Proposal No: IA/UP/IND/19480/2021
- Project Name: Proposed 175 KPO Releases/ Cane Juice/ Sugar Syrup/Grain Based Distillery & 5 Mw Co-Generation Power Plant at Village Bhageswar, Taluk, Tirupur District, Tamil Nadu
- Category: Industrial Projects - 2
- MoEF File No: J-1101/31/2021-IA-RE
- Name of the Entity / Corporate Office: DWARKESH SUGAR INDUSTRIES LIMITED
- Entity's PAN: AAACB7450F
- Entity Name as per PAN: BRIGADE ENTERPRISES LIMITED

Below the details, there is a section for "Compliance Letter/Report :-" with dropdowns for "Reporting Year" (set to "All Years") and "Reporting Period" (set to "Select").

At the bottom, there is a question: "Entity details mention above is correct?" with radio buttons for "Agree" and "Disagree". A note below reads: "(Incase of wrong or improper entry of ENTITY NAME, the compliance report is liable to get returned)".

STEP 6. Fill the form for uploading six monthly Compliance Report

Select radio button on Agree if the entity name and entity details are correct

This close-up shows the "Entity details mention above is correct?" section. The "Agree" radio button is selected, while the "Disagree" button is unselected. The text "(Incase of wrong or improper entry of ENTITY NAME, the compliance report is liable to get returned)" is visible below the radio buttons.

Select radio button on Disagree, if the above entity details mentioned are incorrect

This screenshot shows the same form as above, but with the "Disagree" radio button selected. A notification banner from "PARIVESH परिवेश" is visible at the top, stating "164,100,213.73 says Please update your KYC details in your Proposal." with an "OK" button. The "E-KYC" button is also visible next to the PAN field.

In order to correct/complete entity details, click on E-KYC.

This close-up shows the "E-KYC" button, which is highlighted with a red box. A large downward-pointing arrow is positioned above the button, indicating the action to be taken. The text "Please click on E-KYC for Correction / Incomplete Registration Details" is visible to the right of the button.

For more information on how to update E-KYC refer to the hyperlink:

https://parivesh.nic.in/writereaddata/User_manual_E_KYC.pdf

STEP 7. Select Reporting year and Reporting period via dropdown

Here you can select:

- Reporting year (2014-present)
- Reporting period (either 1 June or 1 December)

The screenshot shows a web form titled "Form for Uploading Six Monthly Compliance Report". The "Proposal Details" section includes fields for Proposal No. (IAUE/IND2/154690/2021), Category (Industrial Projects - 2), Name of the Entity / Corporate Office* (DWARIKESH SUGAR INDUSTRIES LIMITED), Entity's PAN* (AAACD7450F), and Entity Name as per PAN (BRIGADE ENTERPRISES LIMITED). The "Compliance Letter/Report" section has dropdown menus for "Reporting Year*" (set to "-All Years") and "Reporting Period*" (set to "Select"). Arrows point to these two dropdown menus.

STEP 8. Enter Remarks (if any)

This close-up shows the "Remarks (if any)" field. Above it are the "Reporting Year*" and "Reporting Period*" dropdowns. The "Remarks (if any)" field contains the placeholder text "Please Enter Remarks..." and a character count of "200 Character(s) Remaining". An arrow points to the input area.

STEP 9. Fill the details of Production and Project Area (if any)

The screenshot shows the "Details of Production and Project Area" section. It includes fields for "Date of Commencement of Project/Activity:", "Actual Project Area(In Case of Mine Lease):", and "Project Area as Per EC Granted (In Case of Mine Lease):". Below these is a table with the following structure:

PRODUCTION CAPACITY			
Name of the Product	Units	As per EC granted	Production during last financial year
	Select		
No Record Found			

An arrow points to a "+" button in the bottom right corner of the table, labeled "To Add".

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Here you can insert:

- Date of Commencement of Project/Activity
- Project Area as Per EC Granted (In case of mine lease)
- Actual project area (in case of mine lease)
- Production capacity:
 - Name of the Product
 - Units (Define unit of a production)
 - As per EC granted
 - Any production during last financial year

You can add multiple Production Capacity details and to add those details, click on .

STEP 10. Click on  icon to upload self compliance

In order to upload self compliance, you need to click on  icon.

Specific Condition :-

Sr No.	Condition Type	Condition Details	Self Declaration	Remarks / Reason	Supporting Documents	Enter Self Compliance
1	MISCELLANEOUS	CER activities shall be completed in two years.				
2	WASTE MANAGEMENT	RD rejects shall be disposed of in TSDP.				

General Condition :-

Sr No.	Condition Type	Condition Details	Self Declaration	Remarks / Reason	Supporting Documents	Enter Self Compliance
1	Statutory compliance	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water / required for the project.				
2	Statutory compliance	The project proponent shall obtain Consent to Establish/ Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1986 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.				

Document Upload :-

Last Site Visit Report (if available): No file chosen
(Upload Pdf/jpg/jpeg/png only Max 2 MB)

Last Site Visit Report Date (if available):

Additional Attachment (if any): No file chosen
(Upload Pdf/jpg/jpeg/png only Max 2 MB)

Additional Remarks (if any): 200 Character(s) Remaining

If EC conditions are not available, click on Upload EC Condition. For more information on how to update E-KYC refer to the hyperlink:

https://parivesh.nic.in/writereaddata/User_manual_EC_Condition_Upload.pdf

Specific Conditions of EC:

No Record Found

General Conditions of EC:

No Record Found

Remarks (if any): 200 Character(s) Remaining

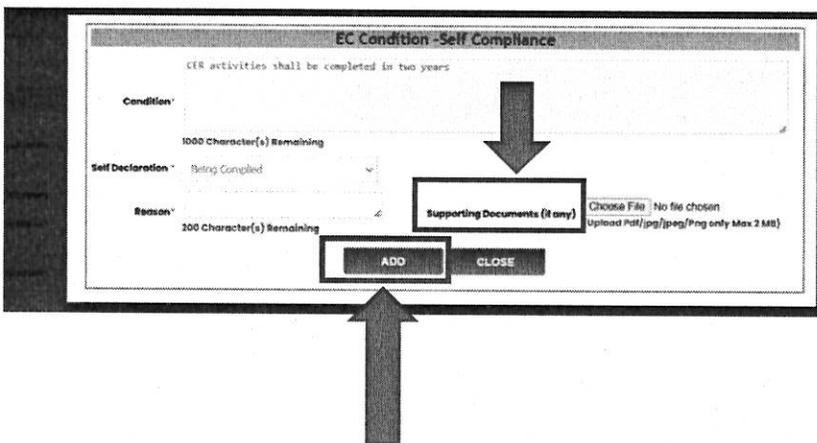
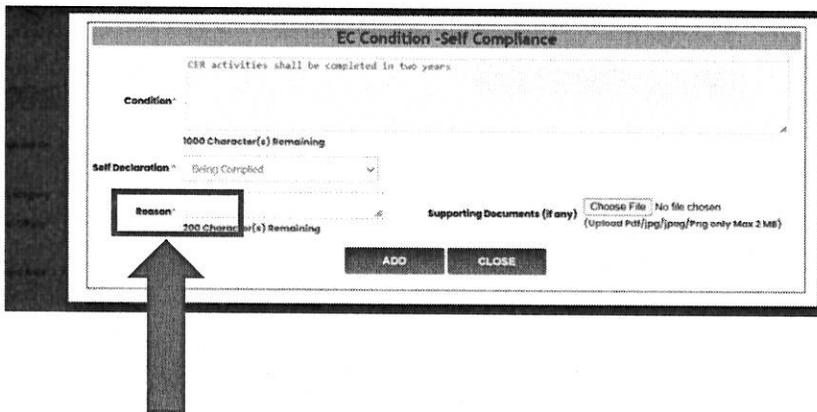
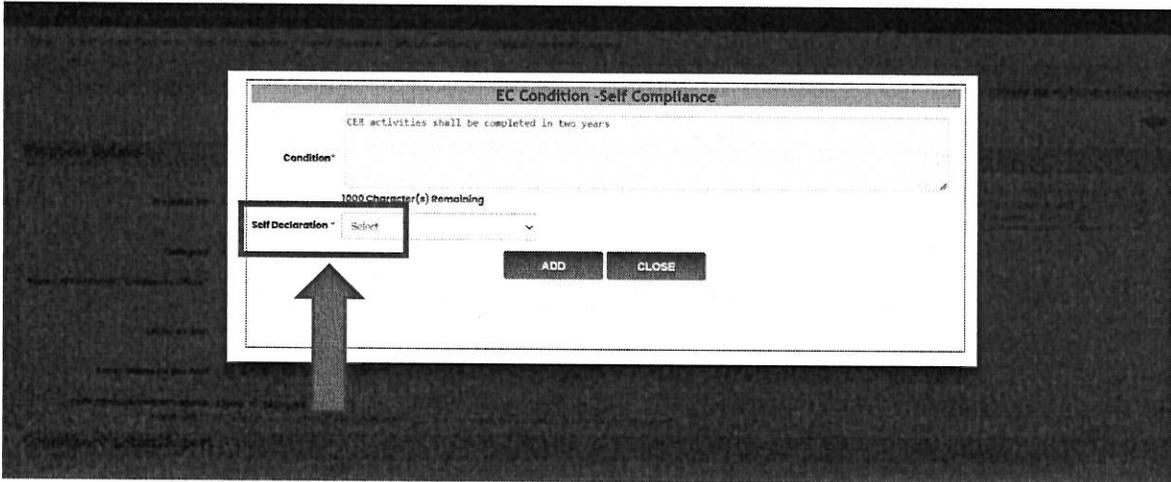
Upload EC Condition

Details of Production and Project Area :-

Date of Commencement of: Project Area as Per EC Granted:

STEP 11. Upload Self-Compliance

Select self declaration and give reason/remarks against it. You can upload Supporting document that contains information related to the self declaration.



By clicking on ADD button, self compliance will be added. Once you have added the self compliance the page will continue to the form. You need to upload the self declaration against each and every EC condition.

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STEP 12. Upload document/Additional details (if any)

You can upload document/Additional details:

- Last site visit report (pdf/jpg/jpeg/png and maximum size limit for document is 2MB)
- Last site visit report date
- Additional attachment (pdf/jpg/jpeg/png and maximum size limit for document is 2MB)
- Additional Remarks

Document Upload :-

<p>Last Site Visit Report (if available): <input type="button" value="Choose File"/> No file chosen (Upload Pdf/Jpg/Jpeg/Png only Max 2 MB)</p> <p>Additional Attachment (if any): <input type="button" value="Choose File"/> No file chosen (Upload Pdf/Jpg/Jpeg/Png only Max 2 MB)</p>	<p>Last Site Visit Report Date (if available): <input type="text"/></p> <p>Additional Remarks (if any): <input type="text"/></p> <p style="text-align: right; font-size: small;">200 Character(s) Remaining</p>
--	---

STEP 13. Mark the checkbox of Undertaking

Additional Attachment (if any): <input type="button" value="Choose File"/> No file chosen (Upload Pdf/Jpg/Jpeg/Png only Max 2 MB)	Additional Remarks (if any): <input type="text"/> 200 Character(s) Remaining
<input checked="" type="checkbox"/> ' DWARIKESH SUGAR INDUSTRIES LIMITED ' hereby give undertaking that the specific / general condition is entered by me is correct.	
<input type="button" value="PROCEED FOR E-AUTHENTICATION & SUBMIT"/>	



STEP 14. Proceed for E-authentication and Submission of six-monthly compliance report

By clicking on Proceed for E-authentication & submit button you save the compliance report and proceed for E-authentication as shown in figure below



PARIVESH
परिवेश

"Pro Active and Responsive facilitation by Interactive, Virtuous and Environmental Singlewindow Hub"

Minist

Compliance	Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.					

Document Upload :-

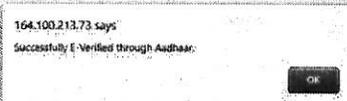
Last Site Visit Report (if available): <input type="button" value="Choose File"/> No file chosen (Upload Pdf/Jpg/Jpeg/Png only Max 2 MB)	Last Site Visit Report Date (if available): <input type="text"/>
Additional Attachment (if any): <input type="button" value="Choose File"/> No file chosen (Upload Pdf/Jpg/Jpeg/Png only Max 2 MB)	Additional Remarks (if any): <input type="text"/> 200 Chara

' DWARIKESH SUGAR INDUSTRIES LIMITED ' hereby give undertaking that the specific / general condition is entered by me is correct.

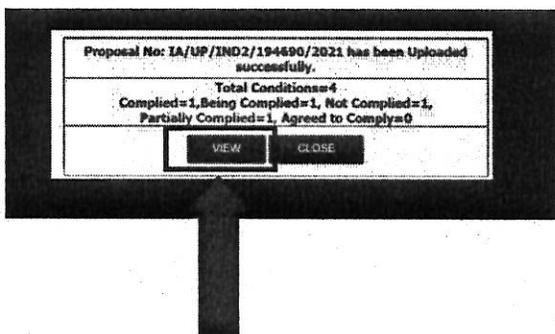
Sno.	Proposal No.	Regional Office	Year of Compliance	Date of Compliance	Remarks	Upload



685365/2022/IA_III



STEP 15. Click on Either View (to view six-monthly Compliance report) or Click on Close (to close the dialogue window)

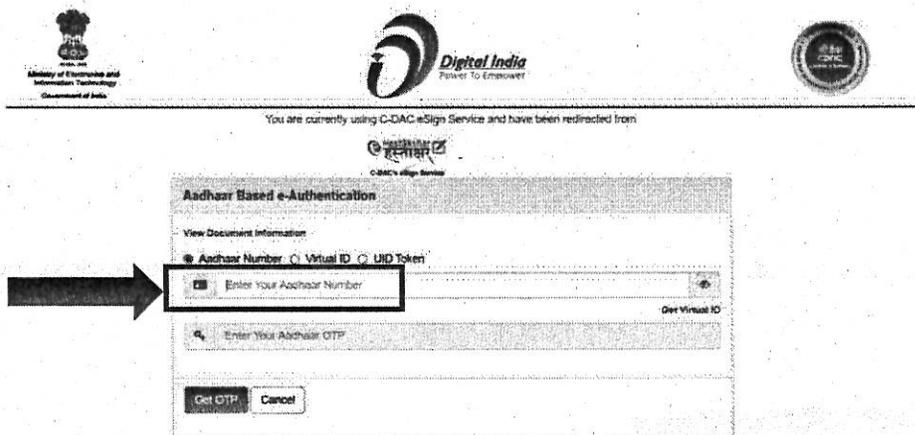


By clicking on View, you can view your six-monthly compliance report. Below figure shows a preview of a complete compliance report that you have generated

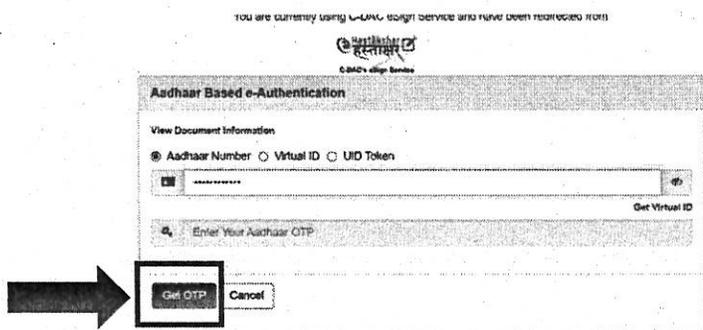
EC Conditions Six Monthly Compliance Report
(by Project Proponent)



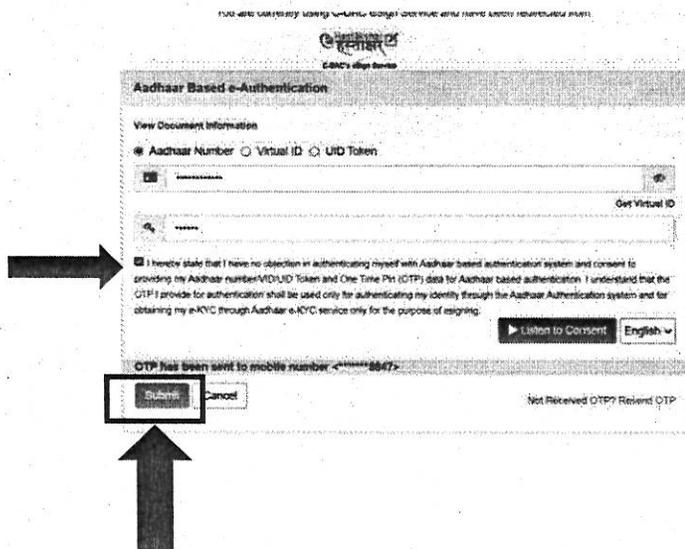
1. Name of the Entity / Corporate Office :			
File No. :	J-11011/31/2021-IA-II(i)	Proposal Name :	Proposed 175 KLPD Molasses/ Cane Juice/ Sugar Syrup/Grain Based Distillery & 5 MW Co-Generation Power Plant at Village Shaganpur Futwa, Tehsil Paridpur, District Bareilly, Uttar Pradesh by M/s. Dwarikesh Sugar Industries Limited
Date of EC. :	27 Sep 2021	EC Letter :	
Name of the Entity / Corporate Office :	DWARIKESH SUGAR INDUSTRIES LIMITED	Email Address :	sallarya.dn@dwarikesh.com
Address :	Dwarikesh Nagar, District Bijnor, U.P.	Mobile No. :	9412218404
2. Proponent Details :			
Proponent Name :	Sall	Designation :	Chief General Manager (Admin)
Telephone No. :	01343-267061	Mobile No. :	+91 9412218404
Fax No. :	01343-267065	Email Address :	sallarya.dn@dwarikesh.com
Website :	www.dwarikesh.com	Pin Code :	246762
State :	Uttar Pradesh	Districts :	Bijnor
Village/Town :			
3. Compliance Letter/Report (Proponent):			
Compliance Period :	2021 / 01 Jun	Compliance Submission Date :	03 Jun 2021 11:21:25:40
Remarks :	abcd		



You are required to enter your Aadhaar number/Virtual ID/ UID Token



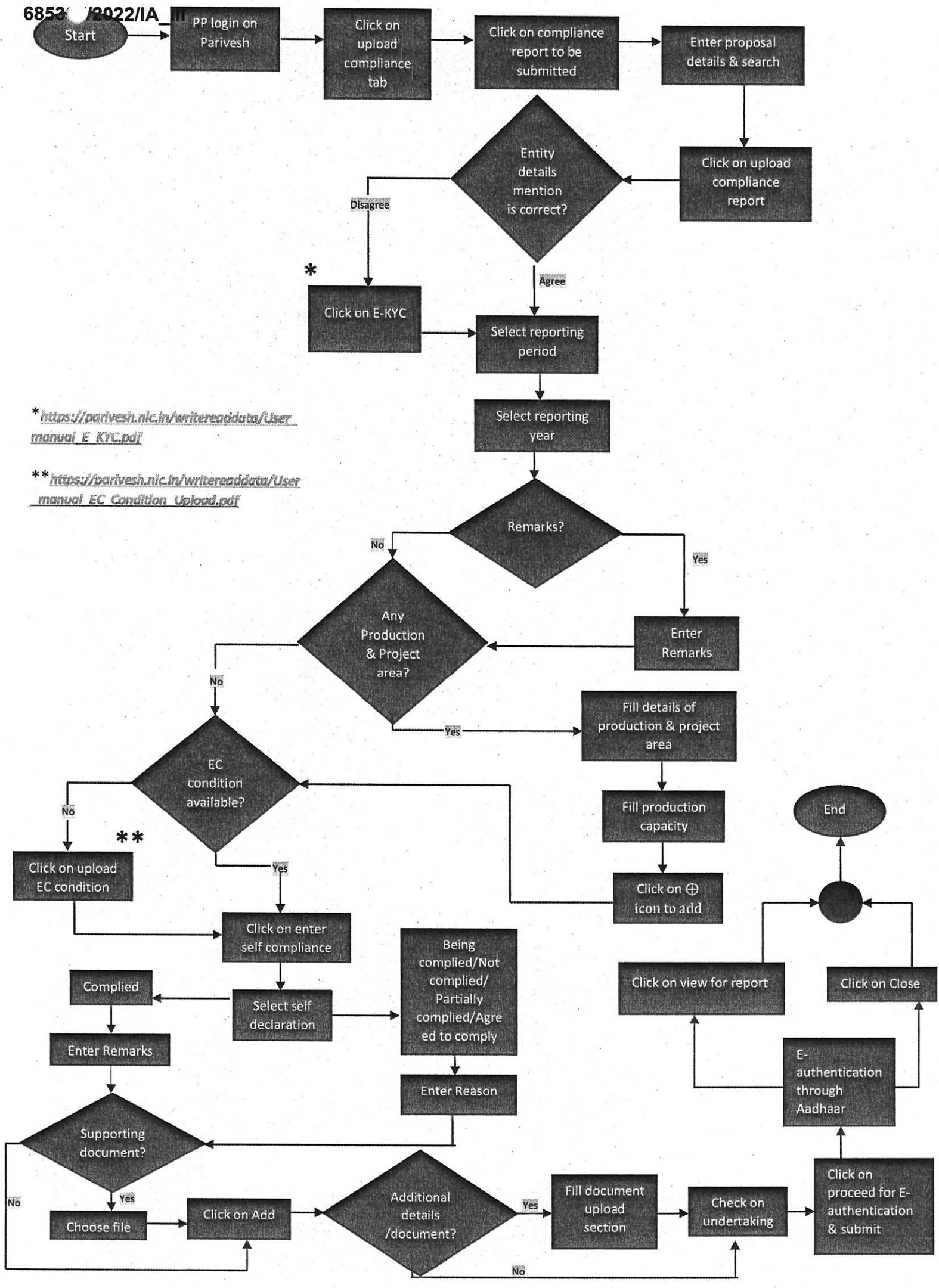
Click on Get OTP. An OTP is sent by the Aadhaar verification system on your registered mobile number. You need to enter this OTP, mark checkbox and click on Submit.



On successful E-authentication through Aadhaar, a dialogue window will open. Click on OK

Flow Chart for submission of Six-monthly compliance report

6853 /2022/IA



* [https://parivesh.nic.in/writereaddata/User manual E KYC.pdf](https://parivesh.nic.in/writereaddata/Usermanual%20E%20KYC.pdf)

** [https://parivesh.nic.in/writereaddata/User manual EC Condition Upload.pdf](https://parivesh.nic.in/writereaddata/Usermanual%20EC%20Condition%20Upload.pdf)

File No.APPCB-11033/127/2023-TEC-EC-APPCB

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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Lr. No.6/SEIAA/AP/Gen/ 2016

06/04/2023

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub: SEIAA, A.P. – The Hon'ble NGT Order in O.A.Nos.53 of 2022, 152 of 2021 & 187 of 2021, dated 23.03.2023 - Six monthly compliance reports – Requested - Reg.

Ref: 1. G.O.Ms.No 120 dt 1.11.2018 issued by EFS&T Dept, Govt. of A.P.
2. The MoEF & CC issued OM dt 14.06.2022.
3. The Hon'ble NGT Order in O.A.Nos.53 of 2022, 152 of 2021 & 187 of 2021, dated 23.03.2023.

In the reference 1st cited the Govt. of Andhra Pradesh notified the APPCB, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance granted by the State level Environment Impact Assessment Authority of Andhra Pradesh.

In the reference 2nd cited, the MoEF&CC has stated that the six monthly compliance reports are being submitted to the Regional Offices in pdf formats and now directed to submit the six monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.

The SEIAA stipulated a condition in all EC orders that the APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.

In this connection, the SEIAA requested all the Regional Officers of APPCB through mails dt. 14.10.2022 & dt.21.11.2022 to pursue with the proponents to upload the compliance reports in PARIVESH Portal from the respective login for which SEIAA has issued EC orders.

Further, in the reference 3rd cited the Hon'ble NGT observed that the SEIAA failed to comply with its duty of filing a compliance report every six months.

In view of the above, it is requested to direct the concerned to ensure compliance of

File No.APPCB-11033/127/2023-TEC-EC-APPCB

EC conditions stipulated in the EC order and compliance reports shall be uploaded in the Parivesh portal. In case the proponent is not complying with the conditions stipulated in the EC order it is requested to take necessary action against the proponent as APPCB is the monitoring agency to SEIAA, A.P as per G.O. Ms No. 120 of 01.11.2018.

Yours faithfully

Special Secretary To Govt
Member Secretary,
SEIAA, A.P.

Copy to

1. The Chief Environmental Engineer / Member Secretary for kind information and necessary action.
2. The MoEF&CC, Integrated Regional Office, Green House, Gopalareddy Road, Vijayawada-520010.

Signed by Dr P V
Chalapathi Rao
Date: 06-04-2023 11:03:43
Reason: Approved

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 1st July, 2016

S.O. 2269(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) (hereinafter referred to as the said notification) directions has been given on environmental clearance for minor minerals and environment clearance for leases in cluster;

And whereas, the provision of cluster in the said notification is causing practical difficulty in the State of Rajasthan, where a large number of small size (15×30 sq. mt or 30×60 sq. mt) leases and quarry licenses are operational for many years. A large number of such leases have been granted years before, and have been further fragmented with family partitions. These mines are located adjacent to each other leaving no space between two leases, which make it difficult to prepare and implement Environment Management Plan for individual leases;

And whereas, many of the lessees who applied for environmental clearance for individual leases, but by classification of cluster in the said notification are being included in B1 category and has to be processed at the State level, whereas the work of appraisal and environmental clearance for small leases is assigned to the district level authority;

And whereas, in view of the sudden unemployment of a large number of persons in the State of Rajasthan due to closure of mines, the Central Government hereby amends the said notification by exempting public notice inviting objections and suggestions from persons likely to be affected thereby under clause (a) of sub-rule (3) of rule 5 of the Environment Protection Rules, 1986, in public interest;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the said rule 5 in public interest, namely :—

In the said notification, -

- (a) in the Schedule, in item 1(a), in column (5), entry (ii) shall be renumbered as entry (iii) and before entry (ii) as so renumbered, the following entry shall be inserted, namely:-

“(ii) for project or activity of mining of minor minerals of Category ‘B1’ in case of cluster of mining lease area;”;
- (b) in Appendix XI,-
 - (i) for paragraph 6, the following shall be substituted, namely:-

“(6) A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area which shall be applicable to the mine leases or quarry licenses granted on and after 9th September, 2013.”;
 - (ii) after the Table relating to “Schematic Presentation of Requirements on Environment Clearance of Minor Minerals including cluster situation” and before Appendix XII, the following Note shall be inserted at the end, namely:-

“**Note .-** (1) In the State of Rajasthan, for mining of minor minerals, in situation of a large number of leases or quarry licenses of very small size (up to one hectare each) in contiguous area, the Mines and Geology Department of the State Government shall,-

- (A) define the size of cluster as per local situation for effective formulation and implementation of mine plan and Environment Management Plan;
- (B) prepare mine plan and an Environment Management Plan for the cluster;
- (C) prepare a Regional Mine Plan and Regional Environment Management Plan including all the clusters in that contiguity.
- (D) provide for mobilisation of funds from the Project Proponents in predetermined proportion for implementation of cluster and Regional Environment Management Plan.

(2) The District Mineral Fund can also be used to augment the fund for implementation of Environment Management Plans.

(3) The Environment Management Plan shall be prepared and presented within ninety days from the date of publication of this notification in the Official Gazette for environment clearance granted on or after 15th January, 2016 to any lease in that cluster. The recommendation of the State Expert Appraisal Committee and approval of the State Environment Impact Assessment Authority shall be granted within sixty days of presentation of the Environment Management Plan.

(4) The implementation of the Environment Management Plan shall begin within six months from the date of publication of this notification in the Official Gazette. The Environment Management Plan shall be monitored at the interval of six months by the concerned State Environment Impact Assessment Authority.

(5) The leases not operative for three years or more and leases which have got environmental clearance as on 15th January, 2016 shall not be counted for calculating the area of cluster, but shall be included in the Environment Management Plan and the Regional Environmental Management Plan.”.

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

Note.- The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended by :-

1. S.O. 1949 (E), dated the 13th November, 2006;
2. S.O. 1737 (E), dated the 11th October, 2007;
3. S.O. 3067 (E), dated the 1st December, 2009;
4. S.O. 695 (E), dated the 4th April, 2011;
5. S.O. 156 (E), dated the 25th January, 2012;
6. S.O. 2896 (E), dated the 13th December, 2012;
7. S.O. 674 (E), dated the 13th March, 2013;
8. S.O. 2204 (E), dated the 19th July 2013;

9. S.O. 2555 (E), dated the 21st August, 2013;
10. S.O. 2559 (E), dated the 22nd August, 2013;
11. S.O. 2731 (E), dated the 9th September, 2013;
12. S.O. 562 (E), dated the 26th February, 2014;
13. S.O. 637 (E), dated the 28th February, 2014;
14. S.O. 1599 (E), dated the 25th June, 2014;
15. S.O. 2601 (E), dated the 7th October, 2014;
16. S.O. 2600 (E), dated the 9th October, 2014;
17. S.O. 3252 (E), dated the 22nd December, 2014;
18. S.O. 382 (E), dated the 3rd February, 2015;
19. S.O. 811 (E), dated the 23rd March, 2015;
20. S.O. 996 (E), dated the 10th April, 2015;
21. S.O. 1142 (E), dated the 17th April, 2015;
22. S.O. 1141 (E), dated the 29th April, 2015;
23. S.O. 1834 (E), dated the 6th July, 2015;
24. S.O. 2571 (E), dated the 31st August, 2015;
25. S.O. 2572 (E), dated the 14th September, 2015;
26. S.O. 141 (E), dated the 15th January, 2016; and
27. S.O. 648 (E), dated the 3rd March, 2016.

21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 ;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015 ;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015 ;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015,
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015,
26. का.आ. 141(अ) 15 जनवरी, 2016,
27. का.आ. 648(अ) तारीख 3 मार्च, 2016 ;
28. का.आ. 2269(अ) तारीख 1 जुलाई, 2016 ;
29. का.आ. 2944(अ), तारीख 14 सितम्बर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016 ;
31. का.आ. 3999(अ), तारीख 9 दिसंबर, 2016;
32. का.आ. 4241(अ), तारीख 30 दिसम्बर, 2016; और
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018 ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th August, 2018

S.O. 3977(E).— Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing capacity addition with change in process or technology or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the said Ministry has received requests, for delegation of more powers to State Environment Impact Assessment Authority (SEIAA) and District Environment Impact Assessment Authority (DEIAA) with respect to grant of Environment Clearances;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, a draft notification for making amendments in the Environment Impact Assessment Notification, 2006 in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published, vide number S.O.3933 (E) dated the 18th December 2017, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of said notification in the Gazette of India;

And whereas, copies of the said notification were made available to the public on 18th December 2017;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Environment Impact Assessment Notification, 2006 namely:-

In the said Notification, in the SCHEDULE, for item 1(a), 1(c), and the Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI and entries relating thereto, the following item and entries shall be substituted, namely:

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1 Mining, extraction of natural resources and power generation (for a specified production capacity)				
(1)	(2)	(3)	(4)	(5)
1 (a)	(i) Mining of minerals (ii) Slurry pipelines (coal, lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	> 100 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease Asbestos mining irrespective of mining area. All projects.	≤ 100 ha of mining lease area in respect of non-coal mine lease. ≤ 150 ha of mining lease area in respect of coal mine lease.	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category 'B2' (up to 25 ha of mining lease area); (ii) for project or activity of mining of minor minerals of Category 'B1' in case of cluster of mining lease area; and (iii) River bed mining projects on account of inter-state boundary. Note: (1) Mineral prospecting is exempted; (2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI;
1(c)	(i) River Valley projects (ii) Irrigation projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 50,000 ha. of culturable command area	(i) ≥ 25 MW and < 50 MW hydroelectric power generation; (ii) > 2000 ha. and < 50,000 ha. of culturable command area.	General Condition shall apply. Note:- (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level. (ii) Change in irrigation technology having environmental benefits (eg. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC.
			Irrigation system	Requirement of EC
			(a) Minor Irrigation system (≤ 2000 Ha)	Exempted
			(b) Medium irrigation system (> 2000 and < 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B ₂ category).

			(c) Major irrigation system (≥10,000 to < 50,000 ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B ₁ category).	
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Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI:

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form –IM, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
> 5 ha and < 25 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
≥ 25ha and ≤ 100ha	'B1'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	'B2'	Form –IM, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	

Cluster of mine leases of area ≥ 25 hectares with individual lease size ≤ 100 ha	'B1'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/SEIAA	
Cluster of any size with any of the individual lease > 100 ha	'A'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/MoEFCC	

[F. No. 19-2/2013-IA.III (Pt.II)]

GYANESH BHARTI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended vide the following numbers: -

1. S.O. 1949 (E) dated the 13th November, 2006
2. S.O. 1737 (E) dated the 11th October, 2007;
3. S.O. 3067 (E) dated the 1st December, 2009;
4. S.O. 695 (E) dated the 4th April, 2011;
5. S.O. 156 (E) dated the 25th January, 2012;
6. S.O. 2896 (E) dated the 13th December, 2012;
7. S.O. 674 (E) dated the 13th March, 2013;
8. S.O. 2204 (E) dated the 19th July 2013;
9. S.O. 2555 (E) dated the 21st August, 2013;
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22. S.O. 1141 (E) dated the 29th April, 2015;
23. S.O. 1834 (E) dated the 6th July, 2015;
24. S.O. 2571 (E) dated the 31st August, 2015;
25. S.O. 2572 (E) dated the 14th September, 2015;
26. S.O. 141 (E) dated the 15th January, 2016;
27. S.O. 648 (E) dated the 3rd March, 2016;
28. S.O. 2269(E) dated the 1st July, 2016;
29. S.O. 2944(E) dated the 14th September, 2016;

30. S.O. 3518 (E) dated 23rd November 2016;
31. S.O. 3999 (E) dated the 9th December, 2016;
32. S.O. 4241(E) dated the 30th December, 2016; and
33. S.O. 3611(E) dated the 25th July, 2018.

F. No. L-11011/175/2018-IA-II (M)

Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
Email: rb.lal@nic.in
Phone/Fax: 011-24695362

Dated: 12th December 2018

Office Memorandum

Sub: Order dated 04th September, 2018 & 13th September, 2018 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 173 of 2018 & O.A. No. 186 of 2016 in the matters titled "Sudarsan Das Vs State of West Bengal & Ors" & "Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." respectively- regarding.

This is with reference to the recent orders of the Hon'ble NGT dated 04th September, 2018 in the matter titled *Sudarsan Das Vs State of West Bengal & Ors* & and order dated 13th September, 2018 in the matter *Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.* Copies of the orders are enclosed herewith for ready reference.

2. The Hon'ble NGT *vide* order dated 13th September, 2018 in O.A. No. 186 of 2016 (*Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr*) has inter-alia directed as follows:-

"(i) Providing for EIA, EMP and therefore, Public Consultation for all areas from 5 to 25 ha falling member Category B-2 at par with Category B-1 by SEAC/ SIEAA as well as for cluster situation wherever it is not provided;

(ii) Form-1M be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant EC by SEIAA instead of DEAC/DEIAA;

(iii) if a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance;

(iv) EIA and/or EMP be prepared for the entire cluster in terms of recommendation 5 (supra) of the Guidelines for the purpose of recommendations 6, 7 and 8 thereof;

(v) revise the procedure to also incorporate procedure with respect to annual rate of replenishment and timeframe for replenishment after mining closure in an area;

(vi) the MoEF&CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined-out areas along with the Net Present Value of Ecological Services forgone because of illegal or unscientific mining."

3. In view of the above, the undersigned is directed to forward the copy of the aforementioned order for necessary compliance and inform the Ministry about the action taken.

4. This issues with the approval of the Competent Authority.

Yours faithfully,

Encl: As above


(Dr. R.B. Lal)
Scientist 'E'

To,

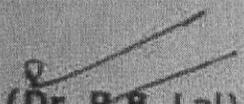
1. The Chief Secretary, 1st Block, 1st Floor A.P Secretariat Office, Andhra Pradesh, Velagapudi - 522503
2. The Chief Secretary, Government of Arunachal Pradesh, Civil Secretariat, Itanagar - 791111
3. The Chief Secretary, Government of Assam, Block-C, 3rd Floor, Assam Sachivalaya, Guwahati-781006
4. The Chief Secretary, Government of Bihar, Main Secretariat Building, Patna-800015
5. The Chief Secretary, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya, Naya Raipur-492002
6. The Chief Secretary, Government of Gujarat, Block No.1, 5th Floor, Sardar Bhawan, Sachivalaya, Gandhinagar-382010
7. The Chief Secretary, Government of Goa, Secretariat, Porvrim, Bardez, Goa - 403521
8. The Chief Secretary, 4th Floor, Haryana Civil Secretariat Sector-I, Chandigarh - 160019
9. The Chief Secretary, Government of Himachal Pradesh Secretariat, Shimla - 171002
10. The Chief Secretary, R. No. 2/7, 2nd, Floor Main Building Civil Secretariat, Jammu - 180001 R. No. 307, 3rd Floor Civil Secretariat, Srinagar - 190001
11. The Chief Secretary, Government of Jharkhand 1st Floor, Project Building, Dhurwa, Ranchi-834004
12. The Chief Secretary, Govt of Karnataka, Room No.321, Vidhana Soudha, Bengaluru- 560 001
13. The Chief Secretary, Government of Kerala Secretariat, Thiruvananthapuram - 695001
14. The Chief Secretary, Government of Madhya Pradesh MP Mantralaya, Vallabh Bhavan Bhopal - 462004

15. The Chief Secretary, Government of Maharashtra CS Office Main Building, Mantralaya 6th Floor, Madame Cama Road, Mumbai - 400032
16. The Chief Secretary, Government of Manipur South Block, Old Secretariat Imphal-795001
17. The Chief Secretary, Government of Meghalaya Main Secretariat Building Rillang Building, Room No. 321 Meghalaya Secretariat, Shillong - 793001
18. The Chief Secretary, Government of Mizoram New Secretariat Complex, Aizwal - 796001
19. The Chief Secretary, Government of Nagaland Civil Secretariat, Kohima-797004
20. The Chief Secretary, Government of Odisha General Administration Department, Odisha Secretariat, Bhubaneswar - 751001
21. The Chief Secretary, Government of Punjab, Chandigarh - 160001
22. The Chief Secretary, Government of Rajasthan Secretariat, Jaipur - 302005
23. The Chief Secretary, Government of Sikkim New Secretariat, Gangtok - 737101
24. The Chief Secretary, Government of Tamil Nadu Secretariat, Chennai - 600009
25. The Chief Secretary, Government of Telangana Block C, 3rd Floor, Telangana Secretariat Khairatabad, Hyderabad, Telangana
26. The Chief Secretary, Government of Uttar Pradesh 1st Floor, Room No. 110 LalbahadurSastri Bhawan Uttar Pradesh Secretariat, Lucknow - 226 001
27. The Chief Secretary, Government of Tripura New Secretariat Complex, Secretariat-799010, Agartala West Tripura
28. The Chief Secretary, Government of Uttarakhand 4 Subhash Road, Uttarakhand Secretariat, Dehradun - 248001
29. The Chief Secretary, Government of West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road, MandirtalaShibpur, Howrah - 711102
30. The Chief Secretary, Andaman and Nicobar Administration Secretariat, Port Blair - 744101
31. The Chief Secretary, Secretariat, Moti, Silvasa, Daman - 396220
32. The Chief Secretary, Secretariat, Moti, Daman - 396 220
33. The Chief Secretary, Raj Bhawan, Chandigarh-160019
34. The Chief Secretary, Lakshadweep, Kavaratti - 682555
35. The Chief Secretary, Chief Secretariat, Goubert Avenue, Puducherry - 605001
36. The Chief Secretary, Delhi Secretariat, Ip Estate, Delhi - 110002, Near Indra Gandhi Indoor Stadium

Copy to:

1. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SZ), Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore-560034
2. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Area Colony, Link Road-3, Ravishankar Nagar, Bhopal-462016
3. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (EZ), A/3, Chandersekharpur, Bhubaneswar-751023

4. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SEZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34
5. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh-160030
6. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NCZ), Pearson Road, P.P. New Forest, Forest Research Institute (FRI) Campus Dehradun-248006
7. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor Sector "H", Aliganj, Lucknow-226020
8. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur-440001
9. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony Ranchi-834002
10. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NEZ) Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong, Meghalaya-793021


 (Dr. R.B. Lal)
 Scientist 'E'

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